

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

INDEX

IN

RESPONSE AFFIDAVIT

On behalf of the Respondent No. 7

(In Compliance with the Hon'ble Tribunal's Order dated 18.08.2025)

I.A. No. 413 of 2025

IN

Original Application No. 102 of 2023

Neeraj Chhachhar & Anr.

Applicant(s)

Versus

Baliram Ashram, Kankhal Haridwar & Ors.

Respondent(s)

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Dated: 05. 11. 2025

Filed by



Anjali Rajput

Advocate

Counsel for the State of Uttarakhand

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Affidavit of Mayur Dixit S/o Shri Umesh Chandra Dixit, presently posted as District Magistrate, Haridwar, Uttarakhand.

I, the above-named deponent, do hereby solemnly affirm and State:

1. That the deponent is presently posted as District Magistrate, Haridwar, Uttarakhand.

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2. That on 18.08.2025, during the course of hearing in the present matter, this Hon'ble Tribunal was pleased to pass *inter alia* following directions for compliance:

“

I.A. No. 413 of 2025

6. I.A. No. 413 of 2025 has been filed on behalf of the private respondents seeking certain directions.

7. Issue notice to the respondents on the I.A. for filing their response/reply by way of affidavit at least one week before the next date of hearing.

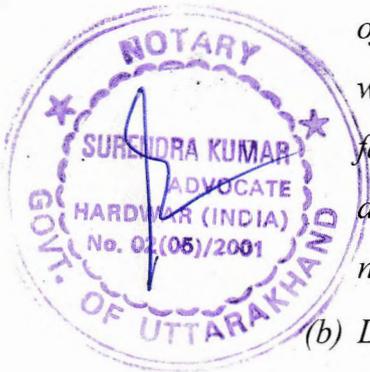
8. Learned Counsel for the applicant in the I.A. is directed to serve a copy of the I.A. to the Learned Counsel for all the concerned parties who will have an opportunity to file reply to the I.A. within 06 weeks.

.....”

3. That the applicant has filed present IA seeking urgent hearing of the IA no 432/2024 wherein the applicant has sought following reliefs:

(a) Pass necessary Orders granting leave to the Present Applicant to approach designated Authorities for resolving such issues of compounding of deviations, seeking extension of Permission with further directions that in the event such issues are resolved in favor of the applicant, he shall be permitted to resume construction at the location strictly as per all applicable legal and environmental norms as required in terms of applicable instructions on the subject.

(b) Direct deletion of the Present applicants (project proponents) after taking undertaking from them as deemed appropriate by this Hon'ble Tribunal in respect of adherence to applicable

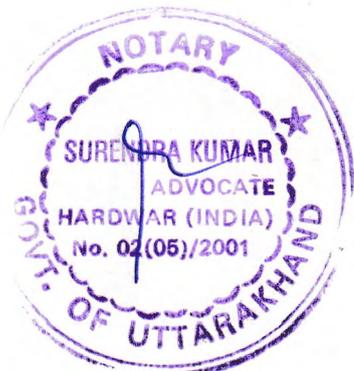


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environmental norms, as well as such safeguards to prevent pollution of river Ganges in any manner.

(c) Issue any other/further direction as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

4. That applicant in the present IA has prayed for the similar reliefs.
5. It is submitted that the reply to the IA no 432 of 2024 has already been submitted by the answering respondent by way of affidavit dated 07.01.2025 before this Hon'ble Tribunal and the averments made therein are not repeated herein for the sake of brevity.
6. It is submitted herein that during the course of hearing in the matter on 10.05.2024 before Hon'ble Tribunal, counsel appearing for the project proponent has submitted that no construction will be carried out at the site in question without the leave of the Hon'ble Tribunal and the same has been recorded in the order dated 10.05.2024.
7. It is pertinent to mention that the private respondent has moved application before the Haridwar Roorkee Development Authority (HRDA) for compounding of violations under One Time Settlement (OTS) scheme. Said application has been rejected due to pendency of matter before the Hon'ble NGT.
8. That vide order dated 16.04.2025 this Hon'ble Tribunal directed counsel for the state to obtain instruction to consider re-demarcation of flood plain zone of river Ganga in terms of Ganga Rejuvenation



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Authorities Order 2016 and technical guidelines for flood planning zone issued by NMCG.

9. It is submitted that on the next date of hearing i.e. 18.08.2025, Hon'ble tribunal was apprised that a three member committee has been formed and it was found by the committee that since one meter contour was more appropriate for demarcation of flood plain zone and accordingly six months time was sought to complete the entire exercise of demarcation of flood plain zone with 1m Contour interval.
10. That Hon'ble tribunal vide order dated 18.08.2025 has further directed state authorities to file status report and the same shall be filed separately.
11. It is submitted that the exercise of re-demarcation of flood plain zone is currently in process. The construction in question is located at a distance of 130 meters from the River Ganga, as per the previously marked and identified Flood Plain demarcation under the Uttarakhand Flood Plain Zoning Act, 2012. It is pertinent to mention that the ongoing exercise of re-demarcation of flood plain zoning is being conducted as per technical Guidelines issued by the National Mission for Clean Ganga (NMCG). These guidelines are based on 1-meter contouring intervals, which may affect the previously stated distance of the construction site in question from the River Ganga upon completion.



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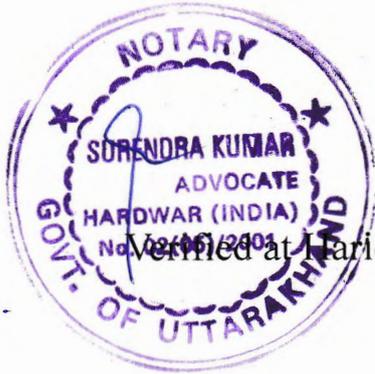
12. It is further submitted that the answering deponent will adhere to the directions issued by this Hon'ble Tribunal in letter and in spirit.

Deponent

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VERIFICATION

I, M. AYUR DIXIT, District Magistrate, Haridwar do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of this affidavit is false and nothing material has been concealed therefrom.



Deponent

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Verified at Haridwar, Uttarakhand on this 29 day of October 2025.

Neerat
IDENTIFIER
(TAC)

Solemnly affirmed before me today, the 29 day of October 2025 by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit, which have been read over and explained to him.

OATH COMMISSIONER/NOTARY

ATTESTED
Surendra Kumar
29/10/2025
SURENDRA KUMAR
NOTARY, ADVOCATE
DISTT. COURT, HARDWAR